



Regional Office, Gurugram (N)  
Haryana State Pollution Control Board  
Vikas Sadan, Opposite- New Court, Gurugram



Tel: 0124-2332775, 2220523

Website: [www.hspcb.gov.in](http://www.hspcb.gov.in)

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No. HSPCB/GRN/2019/ 3560  
To

Dated 19-9-19

The Registrar,  
National Green Tribunal,  
Faridkot House, Copernicus Road,  
New Delhi.

Sub. - Action taken report of Joint Committee in the matter of Kavitha Rajsekar V/s State of Haryana in OA No. 430/2019 in compliance of National Green Tribunal order dated 04.07.2019.

R/Sir,

This is in the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 04.07.2019 in the matter of Kavitha Rajsekar V/s State of Haryana in OA No. 430/2019 in compliance of National Green Tribunal has directed as under:-

*"Let the Haryana State PCB and the Municipal Corporation, Gurgaon look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in The nodal agency for compliance and coordination will be the Haryana State PCB."*

In compliance of said order, the joint committee of Municipal Corporation, Gurugram and HSPCB has submitted compliance report of order dated 04.07.2019 of Hon'ble Tribunal, which is enclosed herewith as **Annexure -A**. It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/As above

Yours Faithfully

Regional Officer,  
Gurugram Region (N)

For Haryana State Pollution Control Board

**JOINT INSPECTION REPORT**

**of Esencia**

**by**

**M/s Ansal Properties & Infrastructure Ltd  
at Sector 67, Village-Badshahpur, Gurugram**

**As per**

**Hon'ble National Green Tribunal**

**(Order dated 04<sup>th</sup> July, 2019)**

**IN THE MATTER OF**

**Kavitha Rajsekar - Applicant(s)**

**Versus**

**State of Haryana – Respondent(s) .**

**O.A. No. 430/2019**

**"Joint Inspection Report Of Esencia by M/s Ansal Properties & Infrastructure Ltd at Sector 67, Village-Badshahpur, Gurugram in the matter of Kavitha Rajsekar Applicant(s) Vs State of Haryana. , O.A. No. 430/2019 "**

**Introduction:**

The O.A. No. 430/2019 has been registered based on a complaint received by email to Hon'ble NGT. The Hon'ble NGT on 04.07.2019 in the above mentioned OA ordered that:

"Grievance in this letter, which has been treated as an application, is against unscientific discharge of sewage in open water bodies adversely affecting the ground water and the recipient water bodies at Ansal Esencia Sector 67, Gurugram"

Let the Haryana State PCB and the Municipal Corporation, Gurugram look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) The nodal agency for compliance and coordination will be the Haryana State PCB".

**Background:**

Esencia is a plotted colony (project) consisting of 6 blocks namely A, B, C, D, E & F developed by M/s Ansal Properties & Infrastructure Ltd (Company) at Sector 67, Village-Badshahpur, Gurugram. The project proponent has obtained Environmental Clearance vide no. SEIAA/HR/2012/84 dated 11.07.2012 under EIA Notification 14.09.2006 for total plot area of 140 acres. Accordingly, the project proponent obtained Consent to Establish (CTE) from Haryana State Pollution Control Board (HSPCB) vide No. HSPCB/Consent/: 2827414GUNOCTE190984 Dated: 08/02/2014. The project proponent obtained Consent to Operate (CTO) under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981. Only houses/Residential floors constructed in 100 plots have been offered for possession to the householders in Block C (57 Plots), E (21 Plots) & F (22 Plots) in the whole project and approximately 105 families are residing. Domestic effluent generation is 45 KLD from the project. Adequate Sewage Treatment Plant (STP) of 50 KLD is installed by the project proponent in the project for treatment of domestic effluent generated. The project proponent has obtained revised Environmental Clearance from State Environment Impact Assessment Authority (SEIAA), Haryana vide no. SEIAA /HR/2018/1064 dated 20.08.2018 for expansion of the project from 140 acres to 231.74 acres. Accordingly the project has obtained Consent to Establish for expansion of the same from HSPCB vide no. HSPCB/Consent/: 329962319GUNOCTE6280265 Dated: 13/03/2019 valid upto 19.08.2025.

**Compliance to Hon'ble NGT directions:**

Head office of Haryana State Pollution Control Board (HSPCB) has directed Regional Office Gurugram (North) and the Municipal Corporation, Gurugram for submitting the compliance report after taking necessary action in the above said matter vide letter no.

HSPCB/Consent/2019/271-73 dated 26.07.2019 (**Annexure-1**). In compliance to Hon'ble NGT directions, a team comprising of following officers of Haryana State Pollution Control Board (HSPCB) and Municipal Corporation Gurugram (MCG) for inspection and to verify the facts of complaint was constituted.

1. Sh. Sachin Narwal, AEE, Regional Office, Gurugram Region (North), Haryana State Pollution Control Board.
2. Sh. Pardeep, AE, Municipal Corporation, Gurugram.

**Observations:-**

First Inspection was conducted by the team of above mentioned officers on 31.07.2019. As per the complaint done by Mrs. Kavitha Rajsekar, it has been mentioned that she is a resident of E-Block in the project, but her contact details has not been mentioned in the email sent by her to Hon'ble NGT. Email was sent to Mrs. Kavitha Rajsekar on her email id [kavirs@icloud.com](mailto:kavirs@icloud.com) by Sh. Pardeep, AE on 31.07.2019 vide which it was requested to provide her contact details but no reply was received. On reaching the site on 31.07.2019, project office of company within the premises of project was approached by the team and representative of company Sh. Sunil Kumar. Sr. Manager was contacted to get the address of complainant i.e. Mrs. Kavitha Rajsekar. Sh. Sunil Kumar, representative of Company was known to the complainant and took the team personally to her House No 2148, Ground Floor, Block-E of project.

The complainant i.e. M/s Kavitha Rajsekar was not at home at that time but her husband Mr. Paul Rajsekar was available at home. The facts were verified by site visit in the presence of Mr. Paul Rajsekar and project proponent.

The point wise observation of the team against the grievance of complainant is as per below:-

1. The sewage line of block -E are not connected to the STP installed by Company as the line is plugged by the Project Proponent approximately 500 Mtr. before the house of the complainant and after that the line has been dismantled. The representative of Company submitted in this regard that due to change in layout plan of the colony, the new sewage line are being laid down again for some part and that part of old sewage line has been removed accordingly. The CTE for expansion has already been obtained by the project from HSPCB and the layout plan has been changed by the project according to fresh EC and CTE. Laying work of new sewage line is under progress (Photo enclosed as **Annexure 2**). The representative of the unit also submitted that the effluent from the sewage line of E-block is being taken out from manhole (where the sewer line is plugged) through portable tankers and the same is being treated in the existing STP installed by the unit within their premises till the time the new sewage line is ready. The representative also shows the bills of tankers as a proof that the water is being taken out regularly to avoid stagnation of effluent in the sewage line.
2. Further, no discharge of sewage water was found anywhere unscientifically in the premises of project which can contaminate the ground water/ surface water or any other water body. There is no water body in the said premises. The project proponent is treating

their domestic effluent generated from the plotted colony through STP installed in the premises and the treated water is being reused for horticulture/gardening within the premises. Effluent sample of the treated water from outlet of STP was collected by the team and was sent to HSPCB's Laboratory at Gurugram for analysis and as per Analysis Report No- 732 dated 05.08.2019 (**Annexure-3**), all the parameters are within permissible limits for horticulture/gardening purpose. Further, the project proponent has submitted an undertaking on 19.08.2019 that:-

- i. They will not discharge any untreated effluent anywhere in future also which is attached as **Annexure-4**.
- ii. Till the time new sewage line is laid, all the effluent will be cleaned regularly from the sewer line and effluent will not be stagnated anywhere in the premises.
- iii. Construction of new sewage line as per the new layout plan is under process and till that time the Project Proponent is taking domestic effluent from the sewer line to STP through portable tanker for treatment which is being used for horticulture / gardening after treatment in STP. They will maintain logbook in this regard.

Project Proponent vide e-mail dated 19.09.2019 (**Annexure-5**) has submitted regarding completion of laying work of sewage line in Block-E (area in question) and accordingly second Inspection was conducted by the team alongwith the complainant Sh. Paul Rajsekar (Husband of the complainant) on 19.09.2019 in order to verify the report submitted by the Project proponent and found that the Project proponent has laid sewage pipe line carrying effluent ultimately connected to STP and no portable tankers are being used for shifting of any effluent. Sh. Paul Rajsekar has submitted in writing (**Annexure-6**) that his grievance stands addressed and he is fully satisfied.

• **Conclusion:-**

Keeping in view of above, it is submitted that there is no water body in the project site, no unscientific discharge of sewage either in open water bodies or anywhere inside/outside the premises of the project site was found and thus, the project proponent has not affected ground water and water bodies in any way. Project proponent has laid sewage pipe line carrying effluent ultimately connected to STP and no portable tankers are being used for shifting of any effluent. Sh. Paul Rajsekar has submitted in writing (**Annexure-6**) that his grievance stands addressed and he is fully satisfied. The report is being submitted in the light of orders passed by the Tribunal.

  
**Sachin Narwal**  
AEE, Gurugram Region  
(North) HSPCB

  
**Pardeep, AE**  
MCG, Gurugram



HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA  
Ph-2577870-73 E-mail: [hspcbeehq2@gmail.com](mailto:hspcbeehq2@gmail.com)

8/2/19  
Annexure-1

No. HSPCB/Consent/2019/272-73

Dated: 26.7.19

To

1. The Municipal Corporation,  
Gurugram.
2. The Regional Officer,  
Gurugram (South) & (North) Region

AEE-I/AEE-II/AEE-III/Sc.B/  
JEE/Clerk-I,II/D/O-I,II

Regional Officer (GR) North

Sub:- Order dated 04.07.2019 in original Application No. 430/2019  
Kavitha Rajsekar Versus State of Haryana.

Kindly refer to the subject noted above.

In this connection, I have been directed to forward herewith a copy of  
order dated 04.07.2019 in original application no. 430/2019 Kavitha Rajsekar  
Versus State of Haryana for information and taking necessary action.

The compliance report in this regard be submitted to this office at the  
earliest, please.

DA/ As Above

18/07/19  
Environmental Engineer (IT)  
For Member Secretary

FMS  
52017  
30.7.19



Government of Haryana/ gfj;k.kk ljdkj

# HARYANA STATE POLLUTION CONTROL BOARD

## हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड

Subject:- Order dated 04.07.2019 in Original Application No. 430/2019 Kavitha Rajsekar Versus State of Haryana.

The above tilted matter has been taken up by Hon'ble National Green Tribunal and order has been passed, relevant Portion is reproduced here for kind perusal: (copy of order enclosed)

Grievance in this letter, which has been treated as an application, is against unscientific discharge of sewage in open water bodies adversely affecting the ground water and the recipient water bodies at Ansal Esencia Sector 67, Gurgaon.

Let the Haryana State PCB and the Municipal Corporation, Gurgaon look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in. The nodal agency for compliance and coordination will be the Haryana State PCB.

List for further consideration on 23.09.2019.

Your good office is requested to issue direction to concerned quarter to comply with the order of Hon'ble NGT.

*Ashish Sharma*  
8-7-19  
ASHISH SHARMA  
(Legal Assistant)

ADA *Pb issue direction.*

*Praveen*  
8/7/19

*M.S.*

*Pb. issue necessary directions to all concerned, follow up a put up, with the report submitted.*

*Resubmitted*

*5/8/19*

*Checked by EE (IT)*

*29/07/19*





Laboratory Of The  
Haryana State Pollution Control Board  
Vikas Sadan Ist Floor Gurgaon

Tel-2332596

FORM J (See Rule 20)

Report No.: 732  
Dated 05<sup>th</sup> August, 2019

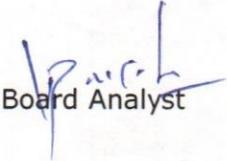
I, hereby, Certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 53 of water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the **31<sup>th</sup>** day of **July, 2019** from **Sh. Sachin Narwal, AEE & Sh. Pardeep, AE/MCG** a sample of liquid Domestic effluent of **M/s 'Ansal' Esencia Ansal Properties & infrastructure, Vill-Badshapur, Sec-67, Gurgaon** collected on **31/07/2019** Sample from Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analysed the afore-mentioned sample from **31/07/2019** to **05/08/2019** and declare the result of analysis to be as follow:-

Sr. No.	Parameters	Result	Method of Testing
		Outlet of STP	
1.	Colour	Slight Brownish	As per relevant parts of IS:2488(Part-V) and Standard Methods for the Examination of water and waste water APHA(22 <sup>nd</sup> edition)
2.	Odour	Mild	
3.	pH value	7.0	
4.	Suspended Solids mg/l	54	
5.	B.O.D. for 3 days at 27°C mg/l	23	
6.	C.O.D mg /l	124	
7.	Oil & Grease mg/l	3.0	
8.	Conductivity us/cm	2010	

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry/unit and the board representative.

Signed this on 05<sup>th</sup> August, 2019  
Laboratory of the  
Haryana State Pollution Control Board  
Vikas Sadan, Gurgaon

  
Board Analyst

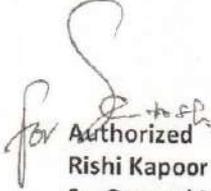
To

The Member Secretary  
Haryana State Pollution Control Board  
C-11, Sec. 6, Panchkula (Haryana)

Undertaking

I, **Rishi Kapoor, Sr. General Manager** do hereby declare as under:-

1. That, we will not discharge any untreated effluent anywhere in future.
2. That, till the time, new sewage line is laid, all the effluent will be treated regularly from the sewer line and effluent will not be stagnated anywhere in the premises.
3. That, construction of new sewage line, as per new layout plan, is under process and till that time, project proponent is taking domestic effluent from sewer line to STP through portable tanker, which is being used for horticulture/gardening, after treatment in STP and logbook is also maintained simultaneously.

*for*  
  
Authorized  
**Rishi Kapoor**  
Sr. General Manager

**Ansal Properties & Infrastructure Ltd.**

( An ISO 14001 : 2004 & OHSAS 18001 : 2007 )

115, Ansal Bhawan, 18, Kasturba Gandhi Marg, New Delhi - 110 001

Tel. : 23353550, 66302268 / 69 / 70 / 72,

Website : www.ansalapi.com

CIN-L45101DL1967PLC004759

Email: [customercare@ansalapi.com](mailto:customercare@ansalapi.com), TOLL FREE NO. 1800 266 5565



Dated: August 19, 2019

API/P (Sanc)/ENV/Esencia/19/778

**Regional Officer**

Gurugram Region (N)  
Haryana State Pollution Control Board  
Vikas Sadan, Opposite - New Court  
Gurugram

Sub.: Representation on National Green Tribunal Order, Dated 04-07-2019, Issued to Esencia, Sector-67, Gurugram, regarding Unscientific Discharge of Sewage

Dear Sir,

With reference to the above referred subject and National Green Tribunal order, dated 04-07-2019, on Original Application No. 430/2019 (Kavitha Rajsekar Versus State of Haryana), we would like to draw your kind attention towards the following facts:-

1. Kindly note that total plot area of the project was 140 acres earlier and the sewer line was designed as per the same. After expansion of the project upto 229 acres, the sewer line was required to be changed / modified. The work of construction of sewer line is under progress and the same shall be completed very soon. Layout plan of the project, showing the area, where sewer line has been uprooted is enclosed as **Annexure-1**.
2. Due to construction of additional sewer line, the same was hampered temporarily in E block and the arrangement has been made by project proponent to transfer the sewage from there to STP through tanker. The receipt of the tanker is attached herewith as **Annexure-2**. Since, the temporary provision of transferring the sewage from E block to STP was made; therefore, project proponent has not discharged their raw sewage outside the premises. Simultaneously, the treated water was used in horticulture purpose within the project boundary.
3. Project proponent has planned to enhance the capacity of existing STP upto 300 KLD. After installing the same, project proponent shall approach the board to obtain the fresh CTO.

Keeping in view the above facts, it is clear that sewage at project site is discharged after treatment, through sewer line in a scientific way. No sewage is discharged in open water bodies, as stated by the applicant.

With best regards,

For **Ansal Properties & Infrastructure Ltd.**

  
Authorized Signatory

**Ansal Properties & Infrastructure Ltd.**

(An ISO 14001 : 2004 OHSAS 18001 : 2007 )

115, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi-110 001

Tel.: 23353550, 66302268 / 69 / 70 / 72

Website: www.ansalapi.com

CIN: L45101DL1967PLC004759

Email: [customercare@ansalapi.com](mailto:customercare@ansalapi.com) TOLL FREE NO. 1800 266 5565

NEW REVISED LAYOUT (ESSENCIA)

60 MTR. WIDE SECTOR ROAD

SECTOR 67

Revised layout in progress



DETAIL	S.NO.
	1
	2
	3
	4
	4a
	5
	6
	7
	8
	9
	10
	11
	12
	13
	14
	15
	16

D (1501-2000 NOS.)

A (1-500 NOS.)

E (2001-2500 NOS.)

B (501-1000 NOS.)

# BIRAMPAL

## Water Supplier & Safety Tank

Vill. Ramgarh, P.O Badshahpur, Gurgaon, Haryana - 122101

Bill No. 122

Date 21/8/19

M/s Star Facilities Management Ltd.

Add. Arsal Economic Sector, Gurgaon (H.P.)

Challan No.	Date	Particulars	Qty.	Rate	Amount Rs.	P
20/10 231		Safety Tanker (Septic) cleaner (5000Ltr) Bill period:- 01/07/19 to 31/07/19 Bill for the month of July - 19 (Disposal of sewer water from e. Block to STP)	216	600	129,600/-	
Total					129,600/-	

E.&O.E.

For BIRAMPAL

*[Signature]*  
Signature

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**Kind Attn. Shri Sachin Narwal, AEE (Information related to Esencia Project)**

---

**Santosh Kumar** <santosh.thakur@ansalapi.com>  
To: Gurgaon North Region Hspcb <hspcbrogrn@gmail.com>  
Cc: amarnath verma <amar@ansalapi.com>

Thu, Sep 19, 2019 at 3:06 PM

Dear Sir,

Laying of sewer line in E block has been completed. Work of laying sewer line in D block shall be completed upto November 15, 2019.

With best regards,  
[Quoted text hidden]

**PHOTOGRAPHS SHOWING THE CONNECTION OF SEWER LINE AT ESENCIA, WHICH HAS BEEN CONNECTED TO STP**



SPOT INSPECTION REPORT

The site has been visited by the team again on 19-9-19 to verify the submission of the project proponent regarding ~~report~~ completion of laying out of sewage lines. The site has been visited alongwith the complainant Sh. Paul Rajsekar and on inspection, it has been found that the project proponent has ~~laid~~ laid out fixed sewage line and connected to STP.

The complainant is fully satisfied now and the grievance of Complainant is completely addressed.

~~Sachin~~  
19/9/19

Sachin Namal  
AEE/HSPCB

Visited & Satisfied with  
the functioning of STP

U. Pawar  
19/09/19

(Paul Rajsekar Husband of  
Smt. Kavitha Rajsekar)



AE, MCC.